

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 533 of 2000

Jabalpur, this the 25th day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Kanhaiya Lal Raikwar S/o.  
Shri Chunnilal aged about  
51 years, resident of RB-I-175,  
1st Floor 'C', East Railway  
Colony, Bhopal(MP)

APPLICANT

(By Advocate - Shri S.P. Pathak on behalf of Shri M.K.Verma)

VERSUS

1. Union of India through  
Chairman, Railway Board,  
New Delhi.
2. General Manager, Central  
Railways, Chhatrapati  
Shivaji Terminus, Mumbai.
3. Divisional Railway  
Manager, Central Railway,  
Bhopal.
4. Munna Lal S/o. Jeevan Lal  
age-not known, Junior  
Engineer II, Tele.(S&T)  
Itarsi.

RESPONDENTS

(By Advocate - Shri S.P. Sinha)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the  
following main reliefs :-

"(ii) to quash and set aside the order dated 16.6.2000  
by which respondent No.4 has been declared successful

(iii) to quash the entire selection process as being  
void ab-initio, as the applicant was not provided  
pre-selection coaching and was discriminated with  
the respondent No.4."

2. The brief facts of the case are that the applicant was  
working as Master-Craftsman and has appeared for the selection  
of Junior Engineer Gr.II(S&T). The applicant has failed  
in the said selection. Therefore, he has not been promoted

to the next higher grade by the respondents. Aggrieved by this, he has filed this OA only on the ground that he has not been given pre selection training.

3. Heard the learned counsel for the parties.

4. The learned counsel for the respondents has stated that the applicant was given pre selection training from to 2.6.2000 15.5.2000/and the test was held on 3.6.2000 and the result was declared on 16.6.2000. According to the respondents, the applicant has not qualified in the examination. In support of his claim, the respondents have drawn our attention to the letter dated 10.5.2000 (Annexure-R-1) addressed to the applicant for giving him pre-selection coaching. Therefore, the contention of the applicant that he has not been given pre selection training is not correct.

5. We have very carefully considered the rival contentions advanced by the parties and we find that the applicant has been given pre-selection coaching by the respondents. But, he could not pass the selection for the post of Junior Engineer Gr.II and therefore the applicant cannot blame to the respondents for his failure, in the said selection. Hence, the/bereft of merits and is accordingly dismissed. No costs.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

SKM

पृष्ठसंख्या सं. ओ/व्या. .... दि. ....  
प्रतिनिधि ...  
(1) ...  
(2) ...  
(3) ...  
(4) ...

MK Verma  
Sp Stuba

Rayan Das  
2/3/04

7/10/04  
31.3.04